

20.09.2022

To
The Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building,
36, Janpath, New Delhi- 110001

Subject: Comments/Suggestions on Draft CERC (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022

**Reference:** Public Notice on Draft CERC (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 dated 11.06.2022

Dear Sir,

We wish to introduce ReNew Power Private Limited ("ReNew") which is among the top and fastest growing renewable IPPs in the country. ReNew is in the business of developing wind, solar and hydro power plants and has more than 12,000 MW of operational and under construction wind, solar and hydro projects spread over multiple states.

This is in reference to the public notice issued by this Hon'ble Commission on its website inviting comments/suggestions on Draft CERC (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 dated 11.06.2022. Accordingly, we are hereby enclosing our comments and suggestions as 'Annexure-I' for your reference.

We request Hon'ble Commission to kindly consider our comments/suggestions while finalizing the draft regulations.

Thanking you.

Yours Sincerely,

**Authorised Signatory** 

Smarajit Salvo.

**ReNew Power Private Limited** 

ANNEXURE-1

COMMENTS ON PROPOSED DRAFT CENTRAL ELECTRICITY REGULATORY COMMISSION (SHARING OF INTER-STATE TRANSMISSION CHARGES AND LOSSES) (FIRST AMENDMENT)

REGULATIONS, 2022

S.No.	Reference	Proposed/Existing Clause	Recommended Clause	Rationale
	Clause			
1	2(1)(h)	'Connectivity Regulations, 2009' means the	Connectivity Regulations, 2009' means the	The proposed amendment
		Central Electricity Regulatory	Central Electricity Regulatory	suggests substitution definition
		Commission (Grant of Connectivity, Long-	Commission (Grant of Connectivity, Long-	"Connectivity Regulations, 2009"
		term Access and Medium-term	term Access and Medium-term	with definition of Drawee DIC.
		Open Access in inter-State Transmission and	Open Access in inter-State Transmission and	
		related matters) Regulations,	related matters) Regulations,	We agree that the definition of
		2009 and any subsequent amendments or	2009 and any subsequent amendments or	Connectivity Regulations 2009
		re-enactments thereof;	re-enactments thereof;	needs to be deleted as same is
				replaced by recently notified
		Drawee DIC' shall mean the DICs which		GNA Regulation. But, substituting
		draw power through ISTS but does not		it with definition of Drawee DIC
		include ESS		will be create ambiguity as clause
				2(1)(j) also defines DIC.
				We suggest that this substitution
				should be done at clause 2(1)(j).
2	2(1)(j)	'Designated ISTS Customer' or 'DIC' means	Designated ISTS Customer' or 'DIC' means	As per the proposed amendment
		the user of any transmission element(s) of	the user of any transmission element(s) of	and the GNA Regulations
		the Inter-State Transmission System (ISTS)	the Inter-State Transmission System (ISTS)	Transmission charges are now to
		and shall include generating station, State	and shall include generating station, State	be recovered from the drawee
		Transmission Utility (STU), distribution	Transmission Utility (STU), distribution	entities. Substitution for Drawee
		licensee including State Electricity Board or	licensee including State Electricity Board or	DIC definition in place of referred
		its successor company, Electricity	its successor company, Electricity	clause will be more appropriate.
		Department of State and any other entity	Department of State and any other entity	,
		directly connected to the ISTS and shall	directly connected to the ISTS and shall	
		include an intra-State entity or a trading	include an intra-State entity or a trading	

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
		licensee that has obtained Medium Term	licensee that has obtained Medium Term	
		Open Access or Long Term Access to ISTS	Open Access or Long Term Access to ISTS	
			Drawee DIC' shall mean the DICs which draw power through ISTS but does not include ESS.	
3	3(4)	Sharing of transmission charges for DICs shall be based on the technical and commercial information provided by the DICs, inter-State transmission licensees, NLDC, RLDCs, SLDCs and CTU to the Implementing Agency.	Sharing of transmission charges for DICs shall be based on the technical and commercial information provided by the DICs, inter-State transmission licensees, NLDC, RLDCs, SLDCs and CTU to the Implementing Agency.	Transmission charges are to be shared by Drawee DICs only. We suggest to omit the word DICs
4	7(1)	Transformer Component for a State shall comprise of Yearly Transmission Charges for inter-connecting transformers (ICTs) along with their associated bays and downstream bays planned for drawal of power by the concerned State. A list of such transformers for each State shall be provided by the Central Transmission Utility to the Implementing Agency.	Transformer Component for a State shall comprise of Yearly Transmission Charges for inter-connecting transformers (ICTs) along with their associated bays and downstream bays planned for drawal of power by the concerned State. A list of such transformers <i>and bays</i> for each State shall be provided by the Central Transmission Utility to the Implementing Agency.	The list should comprise of ICTs and associated bays for determination of the transformer component.
5	11(1)	T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under:  Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10/ (number of days in a month X 96 X GNA quantum in MW, for all such entities located in the State	T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under:  Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10–1.00/ (number of days in a month X 96 X GNA quantum in MW, for all such entities located	The charges incurred in development of the ISTS system will be recovered from the Drawee DICs on monthly basis in accordance with these regulations. As the T-GAN will be granted on the existing margins available in the ISTS network, charges for it should be equivalent to the GNA charges.

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
		considered for billing, for the corresponding billing period.	in the State considered for billing, for the corresponding billing period.)	We would also like to draw your attention to following conditions under which corridor booking only under T-GNA makes commercial sense:  1. Storage technology will be playing an important
				be playing an important role in supply shifting and ancillary services market. The quantum of power to be stored in battery will be highly dependent on availability of natural resource and demand supply situations, ascertaining which on long term horizons is highly inaccurate and require real time interventions.
				2. Considerable power demand of States is variable in nature and highly dependent upon seasonal variation, industrial cycles etc. Due to which the states will be forced to buy power

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
				under short-term contract contracts.
				Charging 10% more on T-GNA will inflate the costs under the above situations.  We request you to continue with the earlier regime and keep the charges for T-GNA and GNA same.
6	12(2)	Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under:  1.35 X (transmission charges for GNA of entities located in the State, under first bill for the billing month in Rs.)/ (GNA quantum in MW of such entities located in the State, considered for billing, for the corresponding billing period X number of days in a month X 96)	Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under:  1.051.35 X (transmission charges for GNA of entities located in the State, under first bill for the billing month in Rs.)/ (GNA quantum in MW of such entities located in the State, considered for billing, for the corresponding billing period X number of days in a month X 96)	We agree to the fact that transmission deviations rate need to kept at value higher than normal transmission charges to ensure seriousness while obtaining GNA. SOR issued with the ISTS charges sharing regulations mentioned following for higher rate of transmission deviations charges:  "an entity which has not obtained adequate LTA or MTOA and uses the system over and above its LTA or MTOA, does not pay for such system on a regular basis, while other DICs bear charges for such system. Hence, charges for utilising the system over and above LTA+MTOA has been kept marginally higher."

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
				Introduction of GNA has not changed the methodology of calculation of transmission charges, construct for calculation for transmission charges is still same.
				In view of above we request to kindly keep the earlier provision keeping transmission deviation charges 5% higher with normal transmission charges.
7	13 (1)	No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNARE), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources: $GNA_{RE} (in \ MW) = GNA \times \frac{\sum_{n=1}^{T} \left(\frac{SDR_G}{SDT_G}\right)}{T}$ Where	No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNARE), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources: $GNA_{RE} (in \ MW) = GNA \times \frac{\sum_{n=1}^{T} \left(\frac{SDR_G}{SDT_G}\right)}{T}$ Where	The objective of the MoP order dated 23.11.2021 extending ISTS waiver to certain set of RE and storage projects was to facilitate increased off-take of green power by all categories of consumers. Post introduction of GNA regime, this hon'ble commission has also proposed provision for implementation such incentives.
		<ul> <li>SDR<sub>G</sub> is drawl schedule (in MW)         through ISTS under GNA from         entities covered under subclauses         (i) and (ii) of this Regulation in nth         block.</li> </ul>	SDR <sub>G</sub> is drawl schedule (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block.	It will be worth mentioning that inline with the intent with MoP order, the consumer procuring power from renewable power should be exempted from levy of transmission charges. Contrary

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
		<ul> <li>SDT<sub>G</sub> is total drawl schedule (in MW) under GNA through ISTS from all sources in nth block.</li> </ul>	<ul> <li>SDT<sub>G</sub> is total drawl schedule (in MW) under GNA through ISTS from all sources in nth block.</li> </ul>	to intent the proposed amendment subjects such consumer to levy of transmission charges.
		• 'n' is the nth time block	• 'n' is the nth time block	It will be worth mentioning that there is no provision allowing
		T is number of time blocks in a month = 96X number of days in a month	T is number of time blocks in a month = 96X number of days in a month	consumers to obtain different quantum of GNA based on time blocks, ensuring long term access availability complementing the PPA tenures. Due to this
		Provided that in case total schedule (in MW) under GNA through ISTS from all sources, for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the "SDT <sub>G</sub> " shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.	Provided that in case total schedule (in MW) under GNA through ISTS from all sources, for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the "SDT <sub>G</sub> " shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.	requirement consumers are constraint to obtain GNA for quantum equivalent to their base load/PPA capacity. Also, the generation from wind and solar source is variable in nature depending upon availability of resource and doesn't
			Provided Further in time blocks where the $SDR_G$ is equal to $SDT_G$ the above proviso shall not be applicable.	complement the GNA capacity.  The proposed amendment while
9	13(2)	No transmission charges for the use of ISTS shall be levied for the following TGNA quantum, for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources:	No transmission charges for the use of ISTS shall be levied for the following TGNA quantum, for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources:	calculating The GNA RE puts a lower limit on total drawal schedule which 75% of GNA. As consumers are procuring power from variable generation sources schedule from which is less than 75% in considerable time-blocks, they are subjected to levy of

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
		$T\text{-GNA}_{RE} \text{ (in MW)} = T\text{-GNA} \times \frac{\sum_{n=1}^{T} \left(\frac{SDR_{TG}}{SDT_{TG}}\right)}{T}$ Where	$T\text{-GNA}_{RE} \text{ (in MW)} = T\text{-GNA} \times \frac{\sum_{n=1}^{T} \left(\frac{SDR_{TG}}{SDT_{TG}}\right)}{T}$ $Where$	transmission charges. Despite of procurement of power only from wind & solar sources such consumers will be forced to pay transmission charges.
		• SDR <sub>TG</sub> is drawl schedule (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block.	<ul> <li>SDR<sub>TG</sub> is drawl schedule (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block.</li> </ul>	To deal with the above situation we suggest that in all case where total power scheduled is from wind and solar sources, condition of 75% should be removed
		<ul> <li>SDT<sub>TG</sub> is total drawl schedule (in MW) under GNA through ISTS from all sources in nth block.</li> <li>'n' is the nth time block</li> </ul>	<ul> <li>SDT<sub>TG</sub> is total drawl schedule (in MW) under GNA through ISTS from all sources in nth block.</li> <li>'n' is the nth time block</li> </ul>	Further, in response to justification given by this Hon'ble commission in relation to considering 75% of GNA capacity, we would like to submit following:
		<ul> <li>T is number of time blocks in a month = 96X number of days in a month</li> <li>Provided that in case total schedule (in MW) under GNA through ISTS from all sources, for oth time block is loss than 75% of</li> </ul>	<ul> <li>T is number of time blocks in a month = 96X number of days in a month</li> <li>Provided that in case total schedule (in MW) under GNA through ISTS from all sources, for oth time block is less than 75% of</li> </ul>	1. For a DISCOMs in a time block, the scenario assumed where whole of the energy is assumed to be met from wind & solar source will negligible.
		for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the "SDT $_{TG}$ " shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.	for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the "SDT <sub>TG</sub> " shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.	Further, under all such scenario complete wavier should be allowed. We would like submit considering such

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
	Clause		Provided Further in time blocks where the $SDR_{TG}$ is equal to $SDT_{TG}$ the above proviso shall not be applicable.	improbable events bar these regulations to meet the objective.
			shall not be applicable.	2. For a stand-alone open access consumer procuring power from wind and solar sources, if Extra GNA is booked with intention of gaming, they will be still be liable to pay the state transmission charges for such quantum making such actions practically impossible.
				3. Although, the assumed events are less probable, same needs to be dealt with. We suggest that CERC should develop a mechanism curtailing GNA in event of non-utilization clubbed with provision for penalties equivalent to relinquishment charges.
8	13(3)	Where COD of a Connectivity Grantee is delayed from start date of Connectivity in	Where COD of a Connectivity Grantee is delayed from start date of Connectivity in	Ministry of Power's has vide its direction (dated 15th January

S.No.	Reference	Proposed/Existing Clause	Recommended Clause	Rationale
	Clause			
		terms of GNA Regulations, and the	terms of GNA Regulations, and the	2021) issued under Section 107
		Associated Transmission System has	Associated Transmission System has	of EA'2003 has stated as follows:
		achieved COD, which is not earlier than such	achieved COD, which is not earlier than such	
		start date of Connectivity, the Connectivity	start date of Connectivity, the Connectivity	"Provided also that where a
		Grantee shall pay Yearly Transmission	Grantee shall pay Yearly Transmission	Renewable Energy generation
		Charges for the Associated Transmission	Charges for the Associated Transmission	capacity which is eligible for ISTS
		System corresponding to Connectivity	System corresponding to Connectivity	waiver in terms of the extant
		capacity, which have not achieved COD:	capacity, which have not achieved COD:	orders, is granted extension in
				COD by the competent authority,
			Provided that where the COD of the	the commencement and the
			Connectivity Grantee is extended by the	period of LTA shall also get
			competent authority, the start date of	
			Connectivity in terms of the GNA	be deemed that the period of ISTS
			Regulations would be aligned to and	waiver is extended by the said
			commence from the extended COD of the	period."
			Connectivity Grantee. The Connectivity	
			Grantee shall pay the Yearly Transmission	It is suggested that the start date
			Charges for the Associated Transmission	of connectivity be extended and
			System corresponding to Connectivity	aligned with the extended SCOD
			capacity, which has not achieved the	of the RE project and
			extended COD.	transmission charges levied only
				if the commissioning of the RE
				project is delayed beyond the
				extended SCOD.

## **Clarification required**

S.No.	Reference Clause	Proposed Clause	Clarification required
1	12(1)(a)	For a generating station, net metered ex-bus injection, in a time block in excess of GNA: Provided that for a hydro-generating station, schedules for overload capacity of 10% during peak season shall not be charged under transmission deviation	We understand that post GNA, only drawee entity can apply for GNA. Hence generators will not have any GNA (their connectivity will be their deemed GNA)  Clarity is required how Transmission Deviation should be calculated in case of generators. We assume that ideally there should not be any such charges for generators.
2	13(2)	transmission charges for the use of ISTS shall be levied for the following TGNA quantum, for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources:  T-GNARE (in MW) = T-GNA X	The proposed clause suggests the methodology to calculate T-GNA RE. As T-GNA can be obtained from one-time block to 11 months. We would like clarification on how the monthly T-GNa quantum

	<ul> <li>T is number of time blocks in a month = 96X number of days in a month</li> </ul>
GI is to m	ovided that in case total schedule (in MW) under IA through ISTS from all sources, for nth time block, ess than 75% of Maximum schedule corresponding GNA, the "SDT $_{TG}$ " shall be taken as 75% of eximum schedule corresponding to GNA for the nth bck.